

National Company Law Tribunal

Allahabad Bench

CP NO. 130/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.02.2018

NAME OF THE COMPANY: Radiance Web Technologies Pvt Ltd

SECTION OF THE COMPANIES ACT: 252 of the Companies Act of 2013

Sl. NO.	Name	Designation	Representation	Signature
1.	Shahid Kazmi	Adv.	Petitioner	
2.				

CP No.130/ALD/2017

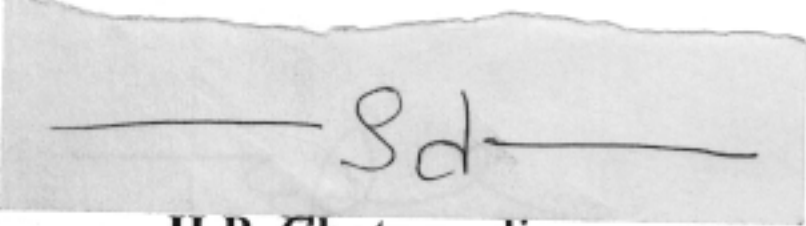
Advocate Sh. Shahid Kazmi for the applicant company. The case is fixed for pronouncement of order. The order in detail is recorded separately.

The present application is allowed with such direction that the company to make compliances by filing all its statutory/annual returns, balance sheets to the office of the ROC, Kanpur as well as to the other Government Authorities within three months from the date of receipt of the order and further to pay a cost of Rs.25,000/- (Twenty Five Thousand) to the Central Government to the Office of the ROC, Kanpur as a pre-condition for restoration of its name. The amount of the cost shall be payable within four weeks from the receipt of an authentic copy of this order.

A copy of this order be also communicated to the ROC, Kanpur. The present application is allowed and stands disposed of accordingly.

Dated: 02.02.2018

Typed by:
Md. Zaid
(Stenographer)


H.P. Chaturvedi,
Member (Judicial)